

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. C.P. (IB)/81(MB)2024

**IN THE MATTER OF**

Indian Renewable Energy Development Agency Limited ... Petitioner

Vs

Essel Infraprojects Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 03.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Snigdha Mishra (PH)

For the Respondent: Adv. Jinal Sethia (PH)

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**ORDER**

The Counsel for the Respondent prays for a short adjournment to file reply. On last date i.e. 18.04.2024, the same request was made. In the interest of justice, one last opportunity is granted to file reply after depositing the cost of Rs. 20,000/- to '*Prime Minister Relief Fund*' through '*Bharatkosh*'. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **17.05.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/